

Mr. Speaker: The rule is there. Copies are kept at the publications counter. I agree with the hon. Member that before he can give leave to introduce a Bill, he must have an idea of what the Bill contains. Copies are there; he can always take them.

Shri Bharucha: I quite appreciate that. But may I submit that when a Bill is bulky, it is hardly possible for us to go through it in a hurry? So may I suggest that, if possible, copies may be circulated in advance to the Members?

Mr. Speaker: Copies will be kept two, three or five days in advance. Hon. Members may make enquiries.

Shri Bharucha: May I suggest that it may be sent to the Members at their residences?

Mr. Speaker: There are 500 Members. Some do not want it; others want it. This is the practice we have adopted here. Whichever hon. Member wants, can take a copy. What is the difficulty?

Shri Easwara Iyer (Trivandrum): On a point of clarification....

Mr. Speaker: They will be kept sufficiently in advance and intimation will be given on the Notice Board that copies are available, and hon. Members can take them.

Shri Easwara Iyer: As a matter of fact, I asked for a copy yesterday. They said that copies were not available.

Mr. Speaker: I shall make this arrangement that two or three days in advance copies are made available of all the Bills.

Now, I shall put the question.

The question is:

"That leave be granted to introduce a Bill to amend the Life Insurance Corporation Act, 1956."

The motion was adopted.

*Published in the Gazette of India Extraordinary, Part II—Section 2, dated 20-5-1957, pp. 175—80.

**Introduced with the recommendation of the President.

Shri T. T. Krishnamachari: I introduce the Bill.

RESERVE BANK OF INDIA. (AMENDMENT) BILL*

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill further to amend the Reserve Bank of India Act, 1934.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Reserve Bank of India Act, 1934".

The motion was adopted.

Shri T. T. Krishnamachari: I introduce the Bill.

STATE BANK OF INDIA (AMEND- MENT) BILL*

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill further to amend the State Bank of India Act, 1955.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the State Bank of India Act, 1955".

The motion was adopted.

Shri T. T. Krishnamachari: I introduce the Bill.

STATEMENT RE: LIFE INSURANCE CORPORATION (AMENDMENT) ORDINANCE

The Minister of Finance (Shri T. T. Krishnamachari): Mr. Speaker, I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Life

[Shri T. T. Krishnamachari.]

Insurance Corporation (Amendment) Ordinance, 1957 as required under Rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

Statement

Section 11(1) of the Life Insurance Corporation Act, 1956, provided that the terms and conditions of service applicable to employees of insurers who on the passing of the Act became employees of the Corporation should continue to apply to them after the passing of the Act until they were duly altered by the Corporation. Section 11(2) further provided that the Central Government may for the purpose of rationalising the pay scales of such employees alter their terms of service as to remuneration. The terms and conditions were examined by the Corporation and action was taken by them to rationalise them in view of the infinite variety of pay scales and conditions of service prevailing. The alterations made by the Corporation were approved by the Central Government and issued in the form of an order under section 11(2). A recent decision of the Bombay High Court, however, has held that section 11(2) authorises the Government to alter only the remuneration and not other conditions of service; but rationalisation is necessary in respect of all conditions of service. As the order issued by the Government embraced both 'remuneration' and 'other conditions of service,' the High Court had held the order to be *ultra vires* and had decreed that the Corporation do forbear from enforcing the alterations in the terms and conditions of service as contained in the pay scales issued by the Corporation which had the approval of the Central Government. An injunction was also issued restraining the Corporation from enforcing such alterations. It was imperative, therefore, to amend the Act in a manner which would give the Government the necessary powers and also validate the action already taken. If this was not done without delay, great confusion would have been caused in

the working of the Corporation, resulting in a setback to its progress. As Parliament was not in session then, it was necessary to promulgate an Ordinance amending the Life Insurance Corporation Act, 1956 for this purpose.

COAL BEARING AREAS (ACQUISITION AND DEVELOPMENT) BILL—Concl.

Mr. Speaker: Now, we shall take up the clause by clause consideration of the Coal Bearing Areas (Acquisition and Development) Bill, 1957. The consideration motion has already been passed.

Clause 2.—(Definitions)

There are no amendments to clauses 2 and 3.

The question is:

"That clauses 2 and 3 stand part of the Bill."

Shri Mohammad Tahir (Kishanganj): Sir, I have given notice of an amendment to clause 2.

Mr. Speaker: When?

Shri Mohammad Tahir: Unfortunately, I have given notice today. But you have ample power under the Rules. If you allow I will move it now.

Mr. Speaker: Order, order. The practice is that due notice should be given sufficiently in advance and it should be on the Order Paper. It cannot be moved unless the Minister or the sponsor of the Bill is willing to waive notice or accepts the amendment. What is the attitude of Government?

Shri K. D. Malaviya: Sir, I know nothing of the amendment.

Shri Mohammad Tahir: Sir, under the Rules you have ample powers to give permission to move the amend-